

15th June, 2004

Notification No.76/ 2004-Customs (N.T.)

In exercise of the powers conferred by section 157 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following regulations further to amend the Courier Imports and Exports (Clearance) Regulations, 1998, namely :-

1.	(1) These regulations may be called the Courier Imports and Exports (Clearance) (Second Amendment) Regulations, 2004.
	(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Courier Imports and Exports (Clearance) Regulations, 1998, in regulation 7, for the word "Ahmedabad", the words " Ahmedabad or Trivandrum or Cochin " shall be substituted.

F. No. 450/120/97-Cus.IV

D.S. Garbyal

Under Secretary to the Government of India

Note:- The principal regulations were issued vide notification No. 87/98-Customs (N.T.), dated the 9th November, 1998 and published in the Gazette of India Extraordinary Part II, Section 3, sub-section (i), dated the 9th November, 1998 vide number G.S.R. 662(E), dated the 9th November, 1998 and last amended vide notification No. 68/2004-Customs (N.T.), dated the 17th May, 2004, published in the Gazette of India Extraordinary Part II, Section 3, sub-section (i), dated the 17th May, 2004 vide number G.S.R. 345 (E) dated the 17th May, 2004.